

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. No. 1273/2000

(AP)

New Delhi, this the 6th day of March, 2003

Hon'ble Shri Justice V.S. Aggarwal, Chairman
Hon'ble Shri A.P. Nagrath, Member (A)

O.P. Saxena,
Kanoongo Clerk,
Land Cell,
DRM's Office,
Moradabad.

....Applicant

(By Advocate : Shri G.D.Bhandari)

Versus

Union of India, through

1. The General Manager,
Northern Railway,
Baroda House,
New Delhi.

2. The Divisional Railway Manager,
Northern Railway,
Moradabad.

....Respondents

(By Advocate : Shri R.L. Dhawan with Shri Mukesh Kumar,
proxy for Shri V.S.R.Krishna)

ORDER (ORAL)

By Shri Justice V.S. Aggarwal, Chairman :

Learned counsel for the applicant states that the applicant has since retired. The petition has become infructuous. He does not press the same. Accordingly it is dismissed as withdrawn.

(A.P. Nagrath)

Member (A)

(V.S. Aggarwal)

Chairman

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